<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 266 OF 2017

Dated: 20th July, 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG) Hon'ble Mr. Justice N. K. Patil, Judicial Member

<u>In the matter of:</u> GAIL (India) Ltd.		Maraua	 Appellant(s)
Versus The Petroleum & Natural Gas Regulatory Board			 Respondent(s)
Counsel for the Appellant(s)	:	Ms. Neelima Tripathi Ms. Vidhi Gupta	
Counsel for the Respondent(s)	:	Mr. Sumit Kishore	

<u>ORDER</u>

Learned counsel appearing for the Respondent prays for one more week's time to file his reply.

The submission of the learned counsel for the Respondent, as stated above, is placed on record. He is permitted to file the reply with an IA on or before 27.7.2018, after serving copy on the other side.

List the matter on <u>27-7-2018</u>, as agreed by the learned counsel appearing for the parties.

(Justice N. K. Patil) Judicial Member (B. N. Talukdar) Technical Member (P&NG)

tpd/vg